

Single Bench

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP. NO.402/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10th August, 2017, 10.30 A.M

Name of the Company		Harsh vardhan Kajaria & Ors -Vs- Metro Infrastructure Development Ltd & Ors	
Under Section		241-242 (O & M)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Ratnanko Banerji, Sr. Adv
2. Mr. Nirmalya Dangupta, Adv
3. Mr. Shaunak Mitra, Adv
4. Ms. Debjani Chatterjee, Adv

For the
Petitioners.

Chatterjee Adv
10.8.17

10-08-2017 – CP No. 402/KB/2017 – Harsh Vardhan Kajaria & Ors Vs. Metro Infrastructure Development Ltd. & Ors.

O R D E R

The Ld. Lawyer on behalf of the petitioners is present.

The petitioner had given notice to the respondents as is reflected from the affidavit of service filed by the petitioner with the petition.

No one appeared on behalf of the Respondents.

The Lawyer appearing on behalf of the petitioner prayed for interim relief.

Heard the petitioner at length, ex parte.

The order is reserved.

MANORAMA KUMARI

MEMBER(J)